

Central Administrative Tribunal
Principal Bench

OA No.153/2003

10

New Delhi, this the 24th day of July 2003

Hon'ble Shri V.K.Majotra, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Smt. Geeta Rani,
W/o Shri Lajpatrai,
Working as Sr.Booking Clerk,
Northern Railway,
Shakurbasti, Delhi.

...Applicant.

(By Advocate: Shri S.K.Sawhney)

Versus

1. Union of India through
General Mangar,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Traffic Manager,
Northern Railway,
DRM Office, New Delhi.
3. Senior Divisional Traffic Manager,
Northern Railway,
DRM Officer, New Delhi.
4. Chief Traffic Manager,
Northern Railway,
DRM Office, New Delhi.

...Respondents

(By Advocate: Shri Satpal Singh)

ORDER(ORAL)

By Hon'ble Sh.Shanker Raju, Member (J)

Heard the parties.

2. In view of the order passed by the respondents on 13.3.2003 clarifying that the punishment imposed on her be treated as non-cumulative. OA is disposed of with the direction to respondents to work out accordingly the pay and allowances of applicant in accordance with the penalty clarified by order dated 13.3.2002, within a period of one month from the date of receipt of a copy of this order. No costs.

S Raju
(Shanker Raju)
Member (J)

V.K.Majotra
(V.K.Majotra)
Member (A)

/kdr/